

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No. 13296 of 2014 - DB

[Arising out of OIA-AHM-SVTAX-000-APP-084-14-15 dated 24/06/2014 passed by Commissioner of Service Tax-SERVICE TAX - AHMEDABAD]

Axomatic Infosolution

801, Sapath-ii, Opp Rajpath Club,
S G Highway,
Ahmedabad, Gujarat

.....Appellant

VERSUS

C.S.T.-Service Tax – Ahmedabad

7 th Floor, Central Excise Bhawan, Nr. Polytechnic
Central Excise Bhavan, Ambawadi,
Ahmedabad, Gujarat- 380015

....Respondent

APPEARANCE:

None appeared for the Appellant
Shri P.Ganesan, Superintendent (AR) the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

FINAL ORDER NO. A/ 11474 /2023

DATE OF HEARING: 06.07.2023
DATE OF DECISION: 06.07.2023

RAMESH NAIR

The Learned Counsel submitted a letter along with the SVLDR-1 and SVLDR-4 Certificate whereby the case of the appellant is settled under SVLDR Scheme- 2019.

2. Considering this position, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**RAMESH NAIR
MEMBER (JUDICIAL)**

**C.L.MAHAR
MEMBER (TECHNICAL)**